

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No.2811 of 2021**

Vivek Kumar Singh ..... Petitioner  
Versus  
The State of Jharkhand ..... Opposite Party

**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Mr. Pratik Sen, Advocate  
For the State : Mr. P. D. Agrawal, Addl.P.P

**Order No.02 Dated- 17.04.2021**

Heard the parties through video conferencing.

Apprehending his arrest in connection with Complaint Forest Case No.1688 of 2020 instituted under Sections 33 (A) (F), 41 and 42 of the Indian Forest Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner is the owner of a tractor which was involved in transportation of stolen wooden logs from the forest area. It is submitted that the allegation against the petitioner is false. Drawing attention of this Court towards para-12 of the instant bail application, learned counsel for the petitioner submits that the petitioner has no criminal antecedent. It is next submitted that the petitioner had no information about his vehicle being involved in any illegal activity. It is lastly submitted that the petitioner is ready and willing to co-operate with the trial of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned J.M.-1<sup>st</sup> Class, Hazaribagh within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing **Rs.7,000/- (Rupees seven thousand) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like

amount each to the satisfaction of learned J.M.-1<sup>st</sup> Class, Hazaribagh in connection with Complaint Forest Case No.1688 of 2020 **with the condition that he will co-operate with the trial of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

Animesh/